

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition Nos. 437/GT/2014**

**Date: 8.3.2016**

To,

Executive Director (Commercial),  
Aravali Power Company (P) Limited  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

Subject: Grant of tariff of Indira Gandhi Super Thermal Power Station (1500 MW) based on audited accounts as on 31.3.2014, for the period from the COD of Unit-I (5.3.2011) to 31.3.2014 – Petition No. 437/GT/2014

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 22.3.2016:

- (i) Fresh petition along with actual additional capital expenditure incurred from the COD of the generating station (26.4.2013) to 31.3.2014 duly reconciled with books of accounts and certified by Auditor;
- (ii) Certification as to all the assets of the Gross Block as on 31.3.2011, 31.3.2012, 31.3.2013 and 31.3.2014 are in use. In case any asset has been taken out from service, the same shall be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered;
- (iii) The details of infirm power generated from the date of synchronization of different units and the revenue earned (excluding the cost of fuel) from infirm power. Certificate to the effect that the revenue earned from infirm power (excluding the cost of fuel) from synchronization of different Units till COD of the said units has been adjusted in capital cost, duly certified by Auditor.

2. The above information shall be filed within the due date mentioned above. No request for further extension of time shall be entertained for any reason whatsoever.

**-Sd/-**  
B. Sreekumar  
Deputy Chief (Law)